

## PART B—PHILLAUR FINGER PRINT BUREAU.

1. The following are the fees for the examination of finger impressions by Experts of the Finger Print Bureau, Phillaur :-

Examination Fees.

Rs. 16 for every reference and a further fee of Rs. 4 for each finger impression sent for examination when the total number so sent exceeds five. (*Punjab Government letter No. 9076-Police, dated the 25<sup>th</sup> March, 1924*).

These fees shall be credited to Government in the local treasury under the head “XXIII—Police—Fees, Fines and Forfeitures”. The treasury receipt shall be sent with the exhibits to the Bureau and the fact mentioned in the letter forwarding the exhibits for expert opinion.

2. As the work of taking thumb impressions in civil cases for transmission to Phillaur is not one of the regular duties of a Police officer, the Governor has been pleased to decide that Police Finger Print Proficients who are required to take such impressions shall be paid a fee of Re. 1 for each set of impressions taken and that such fee shall be paid by litigants themselves in addition to the other charges. (*Punjab Government letter No. 2830-H.—Judl., dated the 27<sup>th</sup> January, 1927*)

Fees payable to the Police Finger Print Proficients.

*Note.*—The fee of one rupee prescribed in this paragraph is for a complete set of plain and rolled prints of both hands of a person.

3. The following instructions have been framed for the guidance of civil courts when the evidence of a Bureau Expert is required :-

Instructions re: evidence of a Phillaur expert.

*Instructions*

(i) When the evidence of a Bureau Expert is required in a civil case the Sub-Judge of Phillaur shall be appointed to be the Commissioner to record it.

Evidence to be taken on commission through Sub-Judge, Phillaur.

Documents may be sent in the first instance direct to the experts for examination and opinion.

(ii) Courts shall continue to send exhibits in civil cases direct in the first instance to the Bureau for examination and opinion by experts.

Sub-Judge, Phillaur, to set apart a day each week for examination of Phillaur experts.

(iii) If a party to a suit desire such opinion to be received in evidence, and expert of the Bureau staff shall be summoned to the Court of the Sub-Judge at Phillaur and examined on Commission on a day to be set apart each week for the hearing of evidence in such cases.

Bureau shall decide the name of the expert deputed to be examined.

(iv) It shall be left to the Bureau to enter on the summons the name of the expert deputed to be examined.

Commissioners' fees.

(v) The fee to be paid for the Commissioner's work shall vary with the value of the civil suit in connection with which the Commission is issued subject to a maximum of Rs. 20; for suits of small value a small fee shall be charged but the maximum fee shall be charged in suits of large value ; the amount of the fee shall in each case be fixed by the Court issuing the Commission, and it shall all be credited to Government in the local treasury under the head "XXI—Administration of Justice—General Fees, Fines and forfeitures—Other General Fees, Fines and Forfeitures".

Fees for the evidence of experts.

(vi) As regards the fee to be paid for the experts' scrutiny of finger impressions and for their examination in Court, the present fee for the scrutiny (plus written opinion) shall stand and an additional fee, to be fixed by the Court issuing the Commission, subject to a maximum of Rs. 16, shall be levied for the attendance of the expert in Court, one-third of which shall be paid to the expert (being remitted by the Court issuing the Commission direct to the Sub-Judge at Phillaur who will make it over to the expert), and two-third credited by the Court into

the local treasury under the head “XXIII—Police—Fees, Fines and Forfeitures”, the treasury receipt being forwarded with the commission to the Sub-Judge at Phillaur who will send it to the Bureau when summoning the expert.

*In respect of the Civil Courts at Delhi, the fee shall be remitted in cash by money order to the Superintendent of Police, Incharge Finger Print Bureau, Phillaur, exclusive of the money order commission at the expense of the parties concerned.*

(vii) Experts may continue to be summoned to give evidence in Courts in criminal cases, and no fee shall be leviable in criminal cases prosecuted by Government.

Summoning of experts in criminal cases.

(viii) In order to ensure the protection of documents accompanying interrogatories sent by civil courts to the Sub-Judge, Phillaur, care must be taken to see that they are sent in stout envelopes or strong paper or cloth wrapping. They should be sent by registered post; acknowledgement due, at Government expense, both to and from Phillaur. For the return of the documents to the courts concerned, the Sub-Judge, Phillaur, will use cloth lined envelopes of appropriate size to be obtained on indent for universal forms from the Controller of Printing and Stationery, Punjab.

Instructions re: despatch of documents to Phillaur.

<sup>[1]</sup>Note :- The provisions of this Chapter shall apply mutatis mutandis to the Finger Print Bureau Madhuban (Karnal) in their application to the State of Haryana and any reference to Finger print Bureau phillaur or Sub-Judge, phillaur, in these rules shall be construed as a reference to the Finger print Bureau Madhuban (Karnal) and Senior Subordinate Judge, Karnal, respectively.

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[1] Inserted vide Correction Slip No. 50 Rules/X.D.11, dated 08.03.1977